

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
BLISS HOUSE PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	BLISS HOUSE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22 August 2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100DL2016PTC304728
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 20, Diplomatic Enclave Sardar Patel Marg, New Delhi, India, 110003
6.	Insolvency commencement date in respect of corporate debtor	21 January 2026
7.	Estimated date of closure of insolvency resolution process	20 July 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sapan Mohan Garg IBBI/IPA-002/IP-N00315/2017-2018/10903
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-54, First Floor, Defence Colony, New Delhi-110024 Email: sapan10@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C- 621, 6th Floor, Tower C, Ithum, Plot No. A-40, Sector 62, Noida, UP - 201301 Email: cirp.blisshouse@gmail.com
11.	Last date for submission of claims	04 February 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II, has ordered the commencement of a corporate insolvency resolution process of the **BLISS HOUSE PRIVATE LIMITED** on **21 January 2026**.

The creditors of **BLISS HOUSE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **04 February 2026** to the interim resolution professional **at the address mentioned against entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Sapan Mohan Garg

Interim Resolution Professional

In the matter of Bliss House Private Limited

IBBI Regn. No.: IBBI/IPA/-002/IP-N00315/2017-18/10903

AFA valid up to 31-Dec-2026

Date: 22 January 2026

Place: New Delhi

KOTAK MAHINDRA BANK LTD.
 Registered Office: 27-BK, C-7, 6 Block, Bandra Kurla Complex, Bandra (E), Mumbai-400 051
 Branch Office: EPICAH Mall, 2nd Floor, 68/69/1, Najafgarh Road, Industrial Area, Moti Nagar, New Delhi-110015

DEMAND NOTICE
NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby given that the following borrower (Co-Borrowers/Guarantor, who have availed loan facilities from **KOTAK MAHINDRA BANK LIMITED (KMBL)** having its branch office at EPICAH Mall, 2nd Floor, 68/69/1, Najafgarh Road, Industrial Area, Moti Nagar, New Delhi-110015, have failed to repay the loan facility with EMI and/or serve the interest of their credit facilities to KMBL, and that their loan accounts has been classified as NPA as per the guidelines issued by Reserve Bank of India. The Borrowers have provided security of the immovable properties to KMBL, the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrowers to KMBL as on date are mentioned below.

The borrower (Co-Borrowers/Guarantor as well as the public in general are hereby informed that the undersigned being the Authorized Officer of KMBL, the secured creditor has initiated action against the following borrower (Co-Borrowers/Guarantor under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the SARFAESI Act). If the following borrowers fail to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (2) of Section 13 of the SARFAESI Act, including power to take possession of the properties and sell the same. The borrower in general is advised not to deal with property described here below.

Name of the Borrower(s) & Mortgagor	Details of secured asset (Immovable Property)
1. MIS Victor Cables Corporation Ltd (Borrower) (Through It's Director/Authorised Signatory) 2nd Floor, 97 Bhisma Pitamah Marg, Opp Defence Colony, Central Delhi - 110003, 2. Mr. Shivraj Krishna Gupta (Guarantor) 2nd Floor, 97 Bhisma Pitamah Marg, Opp Defence Colony, Central Delhi - 110003 Also At: Apartment No. CTC 253, 25th Floor, Block - C, Area Measuring 274.632 sq. mtrs (2956 sq. ft.) super area measuring 323.242 sq. mtrs. (3479 sq. ft.). The Crest, DLF Gurgaon - 122001/ North, C, The Crest, DLF City Phase-V, Sector 54, Gurgaon, Haryana - 122011 Also, At: 6, Padmini Enclave, Haux Khas, Delhi - 110016, 4. Namit Gupta (Guarantor) 2nd Floor, 97 Bhisma Pitamah Marg, Opp Defence Colony, Central Delhi - 110003	All that piece and parcel of the property being: Apartment No. CTC 253, 25th Floor, Block - C, Area Measuring 274.632 sq. mtrs (2956 sq. ft.) super area measuring 323.242 sq. mtrs. (3479 sq. ft.). The Crest, DLF Gurgaon - 122001/ North, C, The Crest, DLF City Phase-V, Sector 54, Gurgaon, Haryana - 122011 Also, At: 6, Padmini Enclave, Haux Khas, Delhi - 110016, 4. Namit Gupta (Guarantor) 2nd Floor, 97 Bhisma Pitamah Marg, Opp Defence Colony, Central Delhi - 110003

Loan Account No., Demand Notice Date & Amount
 Loan Account No. 1347794973 Demand Notice Date: 24.12.2025 Outstanding Amount: Rs. 1,97,14,157.80/- (Rupees One Crore Ninety Seven Lakh Fourteen Thousand One Hundred Fifty Seven and Paise Eighty Only) as on 19.12.2025
 Date: 23.01.2026 Place: Delhi For Kotak Mahindra Bank Ltd., Authorised Officer.

PNB Housing Regd. Office: 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001. Ph: 011-23357171, 23357172, 23705414, Web: www.pnbhousing.com

NOTICE UNDER SECTION 13 (2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") has issued Demand Notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") by our Hapur office situated at 7 Sky Building, 2nd Floor, Giridhar Nagar, Garh Road, Opp. Manohar Heritage, Hapur-245101, Uttar Pradesh. The said Demand Notice was issued through our Authorized Officer, to you all below mentioned Borrowers/Co-Borrowers/Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India National Housing Bank guidelines due to nonpayment of installments/interest. The contents of the same are the defaults committed by you in the payment of installments of principals, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-section (8) of Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNB HFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured assets thereafter. FURTHER you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Loan Account No.	Name of Borrower/Co-Borrower	Name & Address of Guarantor	Property/ies Mortgaged	Date of Demand Notice	Amount Due as on date Demand Notice
NHLR/RPR/0924/5072	Borrower: Mr./Ms. Nalin Rastogi, L1177 Sagona Quarter Shastri Nagar, Meerut, Uttar Pradesh, India, 250004 / Shop No 5 Plot 010 Shastri Nagar, Meerut, Uttar Pradesh, India, 250004 / House No 1177, Shastri Nagar, Meerut, Meerut, Block-L, Shastri Nagar, Tehsil Uttar Pradesh, India, 250004.	NA	House No 1177, Shastri Nagar, Meerut, Meerut, Block-L, Shastri Nagar, Tehsil Uttar Pradesh, India, 250004.	09th Jan 2026	Rs. 32,76,259.00 (Rupees Thirty Two Lakhs Twenty Six Thousand Seven Hundred Fifty Nine Only)

PLACE: MEERUT | DATE: 23.01.2026 | SD/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

PNB Housing Regd. Office: 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001. Ph: 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") has issued Demand Notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") by our Lucknow Branch Office situated at Office No. 307 & 308, 3rd Floor, Commercial Complex, Cyber Heights, Plot No. TCG-2/22 and TCG-5/5, Vidhul Khand, Gomti Nagar, Lucknow-226010. The said Demand Notice was issued through our Authorized Officer, to you all below mentioned Borrowers/Co-Borrowers/Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India National Housing Bank guidelines due to nonpayment of installments/interest. The contents of the same are the defaults committed by you in the payment of installments of principals, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors.

Your kind attention is invited to provisions of sub-section (8) of Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNB HFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured assets thereafter. FURTHER you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

S. No.	Loan Account No.	Name/Address of Borrower/Co-Borrower	Name/Address of Guarantor	Property Mortgaged	Date of Demand Notice	Amount as on Date of Demand Notice
1.	HOULUC/1005886	Mr./Ms. Hari Kishor (Borrower) Mrs Vandana Kishwaha, 198 Daroga Kheda, Yuko Bank Kanpur Road, Sarojni Nagar, Lucknow, Uttar Pradesh - 226010, 660/362 Kanpur Road, Vijay Nagar, Election Commission Manas Nagar, Lucknow, Uttar Pradesh - 226023	N.A.	Plot No A1 Part Of, Khasra No 2221, SA KA, Sai City Colony, Min Gram Miranur, Pargana Binjor Tehsil Sarojni Nagar, Lucknow, Uttar Pradesh- 226008	06-01-2026	Rs. 16,01,726.11 (Rupees Sixteen Lakh One Thousand Seven Hundred Twenty Six and Eleven Paise Only)
2.	HOULUC/0822/1021434	Mr. Anoop Kumar (Borrower) & Ms. Pooja Verma (Co-Borrower) Add - C 2172 C Block, Indiranagar, Lucknow, Uttar Pradesh - 226016 & H. No C 1019 7, Indiranagar, Lucknow, Uttar Pradesh - 226016, & House Built On Plot, No 48 B Block B, Part Of Khasra No. 441, KA Min Vani Elite, Home Situated At Village Deoria Pargana And, Tehsil, Lucknow, Uttar Pradesh 226010, & Man Power Group Services India Pvt Ltd, Lucknow, Uttar Pradesh - 226028.	N.A.	House Built On Plot No 48 B Block B, Part Of Khasra No. 441 Ka Min Vani Elite, Home Situated At Village Deoria Pargana And, Tehsil, Lucknow, Uttar Pradesh - 226010	06-01-2026	Rs. 12,07,795.65 (Rupees Twelve Lakh Seven Thousand Seven Hundred Ninety Five And Sixty Five Paise Only)

PLACE:- LUCKNOW, DATE:- 22.01.2026 | AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

TRUHOME FINANCE LIMITED
 (Formerly Known As Shirram Housing Finance Limited)

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11, 2nd Lane, Cenatopha Road, Alwarpet, Tenampatt, Chennai-600018
 Head Office: Level 3, Wockhardt Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051
 Website: http://www.truhomefinance.in

POSSESSION NOTICE

Whereas, the undersigned being the authorised officer of Truhome Finance Limited (Formerly Known as Shirram Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 6 of the security interest enforcement rules, 2002 on 20-Jan-2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Truhome Finance Limited (Formerly Known as Shirram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.].

Borrower's Name and Address	Loan Account No(s)	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Amount & Date of Demand Notice(s)	Date of Physical Possession	Description of Secured Assets/ Immovable Properties
1. M/s. Garvit Communication, Through Its Proprietor, Lalit Raheja Shop No. 5, Ground Floor, C/1, Plaza, Shastri Market, Agra, Uttar Pradesh- 282002, 2. Lalit Raheja, S/O. Manohar Lal Raheja TCF1A037000 1001874200	7900617 and GECL Loan A/c. No. TC10A037000	1. M/s. Garvit Communication, Through Its Proprietor, Lalit Raheja Shop No. 5, Ground Floor, C/1, Plaza, Shastri Market, Agra, Uttar Pradesh- 282002, 2. Lalit Raheja, S/O. Manohar Lal Raheja TCF1A037000 1001874200	Rs. 43,47,294/- 08.12.2023	19.01.2026	Property No. 1: Flat No. G-1, Ground Floor, Constructed on Plot No. 52, Land Bearing Khasra No. 31716, Area Measuring 66.17 Square Meters, Situated At Shiva Apartment, Shubham Vihar, Phase-II, Hariparvat Ward, Tehsil & District Agra, Uttar Pradesh, More Particularly Described in Sale Deed Dated 03.08.2016, Executed in Favor of Lalit Raheja Property No. 2: Part of House No. G-1, Ground Floor, Constructed on Plot No. 52, Land Bearing Khasra No. 31716, Area Measuring 54.07 Square Meters, Situated At Shiva Apartment, Shubham Vihar, Phase-II, Hariparvat Ward, Tehsil & District Agra, Uttar Pradesh, More Particularly Described in Sale Deed Dated 22.07.2016, Executed in Favor of Lalit Raheja

Place: Agra (U.P.) Date: 23-01-2026 For Tata Capital Ltd. Sd/-Authorised Officer

TATA CAPITAL LIMITED
 POSSESSION NOTICE (FOR IMMovable PROPERTY)
 (As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

This is to inform that Tata Capital Ltd. (TCL) is a non-banking financial company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Panel, Mumbai-400013 and a branch office amongst other places at New Delhi (Branch). That vide Orders dated 24.11.2023, the National Company Law Tribunal (NCLT) Mumbai has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited (TCFSL) and Tata Cleantech Limited (TCCL) as transferees and Tata Capital Limited (TCL) as transferee under the provisions of Sections 230 to 232 read with Sections 69 and other applicable provisions of the Companies Act, 2013 (said Scheme). In terms thereof, TCFSL and TCCL (Transferor Companies) along with its undertaking have merged with TCL, as a going concern, together with all the properties, assets, rights, benefits, interest, duties, obligations, liabilities, contracts, agreements, securities, etc. w.e.f. 01.01.2024. In pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL and all outstanding in respect thereof stood transferred to Applicant Company and thus the TCL is entitled to claim the same from the (Borrowers/Co-Borrowers) in terms thereof.

Whereas, the undersigned being the Authorized Officer of the Tata Capital Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice- 08.12.2023 as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The Borrowers, having failed to repay the amount, notice is hereby given to the Borrowers, in particular and the public in general, that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) read with Rule 8 of the said Act.

The Borrowers, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs, etc. from date of demand notice.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.].

Loan Account No(s)	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Amount & Date of Demand Notice(s)	Date of Physical Possession	Description of Secured Assets/ Immovable Properties
1. M/s. Garvit Communication, Through Its Proprietor, Lalit Raheja Shop No. 5, Ground Floor, C/1, Plaza, Shastri Market, Agra, Uttar Pradesh- 282002, 2. Lalit Raheja, S/O. Manohar Lal Raheja TCF1A037000 1001874200	1. M/s. Garvit Communication, Through Its Proprietor, Lalit Raheja Shop No. 5, Ground Floor, C/1, Plaza, Shastri Market, Agra, Uttar Pradesh- 282002, 2. Lalit Raheja, S/O. Manohar Lal Raheja TCF1A037000 1001874200	Rs. 43,47,294/- 08.12.2023	19.01.2026	Property No. 1: Flat No. G-1, Ground Floor, Constructed on Plot No. 52, Land Bearing Khasra No. 31716, Area Measuring 66.17 Square Meters, Situated At Shiva Apartment, Shubham Vihar, Phase-II, Hariparvat Ward, Tehsil & District Agra, Uttar Pradesh, More Particularly Described in Sale Deed Dated 03.08.2016, Executed in Favor of Lalit Raheja Property No. 2: Part of House No. G-1, Ground Floor, Constructed on Plot No. 52, Land Bearing Khasra No. 31716, Area Measuring 54.07 Square Meters, Situated At Shiva Apartment, Shubham Vihar, Phase-II, Hariparvat Ward, Tehsil & District Agra, Uttar Pradesh, More Particularly Described in Sale Deed Dated 22.07.2016, Executed in Favor of Lalit Raheja

Place: Agra (U.P.) Date: 23-01-2026 For Tata Capital Ltd. Sd/-Authorised Officer

ICICI Bank Branch Office: ICICI Bank Ltd, 217/360, Kesopur, Bhuteshwar Road, Mathura Uttar Pradesh - 281004

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
 (See proviso to rule 8(i))
 Notice for sale of immovable assets

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on "As is where is", "As is what is" and "Whatever there is" as per the brief particulars given hereunder:

Sr. No.	Name of Borrower(s)/ Co-Borrower(s)/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Jitendra Kumar Dev (Borrower), Singheswar Poddar (Co-Borrower) Loan No. LBMAT00005154795	House On Part of Kh. No. 1443 Min, Barsana Chauraha Railway Phatak Town Area, Tehsil Chhatta Distt Mathura-UP Area: 880 Sq Ft.	Rs. 17,65,357/- As on January 17, 2026	Rs. 15,50,000/- Rs. 1,55,000/-	February 02, 2026 From 12:00 Noon To 01:00 PM	February 16, 2026 From 11:00 AM To 12:00 Noon

The online auction will be conducted on the website URL Link-https://disposalhub.com of our auction agency M/s NexTen Solutions Private Limited. The Mortgages/ Notices are given a last chance to pay the total dues with further interest by February 13, 2026 before 05:00 PM else the secured asset(s) will be sold as per schedule. The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Ltd, 217/360, Kesopur, Bhuteshwar Road, Mathura Uttar Pradesh - 281004 on or before February 13, 2026 by 05:00 P.M. Thereafter, they have to submit their offer through the website mentioned above on or before February 13, 2026 by 05:00 P.M. along with the scanned image of the Bank acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/ are unable to submit his/ her/ their offer through the website, then the signed copy of tender documents may be submitted at ICICI Bank Ltd, 217/360, Kesopur, Bhuteshwar Road, Mathura Uttar Pradesh - 281004 on or before February 13, 2026 by 05:00 P.M. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of 'ICICI Bank Limited' payable at Mathura.

For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee Phone No. 9372730494/8584874809

Please note that Marketing agencies 1. Augeo Assets Management Private Limited 2. Matex Net Pvt. Ltd. 3. Firmix Estate Deal Technologies Pvt Ltd 4. Girmorsoft Pvt Ltd 5. Hecto Pro Tech Pvt Ltd 6. Arca Emart Pvt Ltd 7. Novel Asset Service Pvt Ltd 8. Nobroker Technologies Solutions Pvt Ltd 9. Valuetrust Capital Services Pvt Ltd., have also been engaged for facilitating the sale of this property. The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed Terms and Conditions of the sale, please visit www.icicibank.com/h4p4s

Date : January 23, 2026 Place: Mathura Authorized Officer, ICICI Bank Limited

Mr. Yalinder Sharma S/o Sh. Satish Kumar Sharma
 Plot No. A-17, Third Floor, Back Side, Khasra No. 104/1, Raja Puri, Uttam Nagar, Revenue Village-Palām, New Delhi-110059.
 Also At: House No.R-116, Block-R, Vani Vihar, D-K Mohan Garden Uttam Nagar, New Delhi-110059.
 Mrs. Anita Sharma W/o Sh. Satish Kumar Sharma
 Plot No. A-17, Third Floor, Back Side, Khasra No. 104/1, Raja Puri, Uttam Nagar, Revenue Village-Palām, New Delhi-110059.

Amount due as per Demand Notice
 Rs. 35,79,032/- (Rupees Thirty Five Lakh Seventy Nine Thousand and Thirty Two Only) in respect of Loan Account No. SBTHGRP00001005 as on 14-Aug-2023, and Rs. 7,13,362/- (Rupees Seven Lakh Thirteen Thousand Three Hundred and Sixty Two Only) in respect of Loan Account No. STUHGPR0000106 as on 14-Aug-2023.
 Date of Demand Notice - 29-Aug-2023
 Date of physical possession - 20-Jan-2026, Date of NPA - 03-Aug-2023

Description of Mortgaged Property
 All that part and parcel of the properties bearing No. A-17, Third Floor, Back Side, With Roof Right, Khasra No.104/1, admeasuring area 100 Sq. Yards, Revenue Village-Palām, Raja Puri, Uttam Nagar, New Delhi-110059.
 Boundaries of the said Property :- North : Road 20 Ft Wide, South : Gall 10 Ft. East : Property No.18, West : Property No.16

Place: Delhi Sd/- Authorised Officer: Truhome Finance Limited Date: 20/01/2026 (Earlier Known as Shirram Housing Finance Limited)

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(i))

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No. 98, Uday Nagar, Phase-I (V/Gurgaon-122015 (Haryana) and Branch Office at: 30/30E, Upper Ground Floor, Shivaji Marg, New Delhi-110015 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer (AO) of IIFL-HFL has taken the possession of the following properties pursuant to the notice issued U/s 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflhome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Possession	Reserve Price	Date of Inspection of property
1. Mr. Rahul Tyagi (2. Mrs. Verasha Tyagi (3. Tyagi Building Materials Supplier (Prospect No. IL10443793, IL10443974)	24-Apr-2024 Rs. 42,32,470/- (Rupees Forty Two Lakh Ninety Two Thousand Four Hundred and Seventy Only)	All that part and parcel of the property bearing Property 1: Built Up First Floor, Right Hand Side, Without roof Rights, Bearing Part of Property No. 776B-1, (Old Plot No. 2), Out of Khasra No. 735-865-871, Village Chandrawali, Alias Shakhara in the abode of Shah Bagh Colony, R.R. Block, G.T Road, Naveen Shakhara, Ilaga Shakhara, Delhi-110032 Area Admeasuring (B/S Sq. Ft.) Property Type: Saleable, Area: Carpet, Area Property Area: 477.00, 375.00 (For prospect no. IL10443793)	10-Jan-2024	Rs. 12,15,000/- (Rupees Twelve Lakh Fifteen Thousand Only)	09-Feb-2026 1100 hrs-1400 hrs
Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only) (For prospect no. IL10443793)	Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only) (For prospect no. IL10443974)	Property 2: Built Up First Floor, Left Hand Back Side, Without Roof Rights, Bearing Part of Property No. 776B-1, (Old Plot No. 2), Situated at Village Chandrawali, Alias Shakhara in the abode of Shah Bagh Colony, R.R. Block, G.T Road, Naveen Shakhara, Ilaga Shakhara, Delhi-110032 Area Admeasuring (B/S Sq. Ft.) Property Type: Saleable, Area: Carpet, Area Property Area: 477.00, 375.00 (For prospect no. IL10443974)	09-Jan-2026	Rs. 47,89,706/- (Rupees Forty Seven Lakh Eighty Nine Thousand Seven Hundred and Sixty Only)	EMD Last Date 11-Feb-2026 1100 hrs-1300 hrs

Mode Of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit https://www.iiflhome.com and pay through link available for the property/ Secured Asset only. Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.

For Balance Payment - Login https://www.iiflhome.com My Bid - Pay Balance Amount.

Terms and Conditions:-

- For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.iiflhome.com well in advance and must create the login account, login ID and password. Intending bidders have to submit the payment of the EMD prior to participation. Upon payment, bidders are required to submit the electronically signed E-Tender Form/Bid Form (E-Sign) using their Aadhaar Number.
- The bidders shall improve their offer in multiple of amount mentioned under the "Bid Increase Amount". In case a bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- The successful bidder shall deposit 25% of the bid amount after adjusting EMD within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, costs associated with the conveyance or transfer of the land and all other incidental costs, charges including all taxes and rates outgoing relating to the property.
- The purchaser has to pay TDS applicable to the transaction/payment of sale amount and submit the TDS certificate with IIFL-HFL.
- Bidders are advised to go through the website https://www.iiflhome.com for detailed terms and conditions of auction sale & auction application form before submitting the bid.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- care@iiflhome.com, Support Helpline Numbers: +91 800 2672 499.
- For any query related to Property or payments and Online bid etc. call IIFL HFL toll free no. secured 2672 499 from 09:30 hrs. to 18:00 hrs. between Monday to Friday or write to email: care@iiflhome.com.
- Notice is hereby given to above said borrowers to collect the possession articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrower(s), that in case they fail to collect the above said articles same shall be sold in accordance with Law.
- In case of default in payment at any stage by the successful bidder/ purchaser/ auctioneer within the above stipulated time, the sale will be cancelled, and the amount already paid will be forfeited (including EMD) and the property will be again put for sale.
- IAD reserves the right to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/auction, the decision of IAD/ IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with up-to-date interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place : Delhi | Date : 23-01-2026 | Sd/-, Authorised Officer, For IIFL Home Finance Ltd.

OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED
 Corporate Office: Kohinor Square, 47th Floor, N.C. Kelkar Marg, R.G. Gadkar Chowk, Dadar (West), Mumbai-400028 Mo: +91 9022940305 Board: +91 22 69231111 | Web: www.omkaraarc.com

DEMAN NOTICE

NOTICE UNDER SECTION 13 (2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) rules, 2002 (the said Rule) in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rule, the authorized officer has issued Demand Notices under Section 13(2) of the said Act, calling upon the Borrower(s) / Co-borrowers, Guarantor/s to repay the loan amount mentioned in the respective demand notices issued to them.

In connection with above notice is hereby given once again to all the parties to pay within 60 days from the date of publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s) amount dues on date of Demand Notice and Security offered towards repayment of loan amount are as under:-

Sr No	Name of Borrower(s)	Description of the property	Outstanding Amount (Rs.)
1	Harjinder Kaur Loan Account No. HHEKAR00181911	(Co-Borrower, Wife As Well As Legal Heir Of Late Naresh Kumar) H.No. 126/6, W.No. 2, R.K.Puram, Karnal 132001, Haryana	Rs.10,49,651 (Rupees Ten lakhs Forty-Nine Thousand Six Hundred Fifty-one only) as on 13.01.2026. Plus, interest and other charges w.f.e 14.01.2026. Date of NPA-04.12.2024
2	Harjinder Kaur Loan Account No. HHLKAR00372935	Co-Borrower, Wife As Well As Legal Heir Of Late Naresh Kumar) H.No. 126/6, W.No. 2, R.K.Puram, Karnal 132001, Haryana	Rs.11,23,453/(Rupees Eleven Lakhs Twenty-three Thousand Four Hundred Fifty-Three only) as on 13.01.2026. Plus, interest & other charges w.f.e 14.01.2026. Date of NPA-04.12.2024
3	Rajiv Sejwal Loan Account No. HHLDMT00464027	Unit No.M-1705, Unit Type 2bhk Unit Type 2A - 17th Floor, Carpet Area 543.72 Sq Ft Balcony Area 100 Sq Ft, Tower M, Mahira Homes, Sector 68, Village- Badshahpur, Gurugram-120118, Haryana.	Rs.9,89,548/- (Rupees Nine Lakh Eighty-Nine Thousand Five Hundred Forty Eight Only) as on 13.01.2026. Plus, interest and other charges w.f.e 14.01.2026. Date of NPA-04.12.2024
4	Renu Kathuria Loan Account No. HHLDMT00265710	Floor No-F 2/11 Parking No. -P211/a, P211/b P211/b In "Express Greens", Sector M-1a, Manesar, Dlf, New Gurgaon Haryana 122002.	Floor No-F 2/11 Parking No.-P211/a, P211/b In "Express Greens", Sector M-1a, Manesar, Dlf, New Gurgaon Haryana 122002. Date of NPA:-04.12.2024

The above Borrower(s)/Co-borrower(s)/Mortgagor(s)/Guarantor(s) are advised to make the payments of outstanding with interest of 60 days from the date of issuance of notice U/s. 13 (2), failing which further steps will be taken as per the provisions of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Sd/-
 Authorised Officer
 For Omkara Assets Reconstruction Pvt.Ltd
 (Acting in its capacity as Trustee of Omkara PS 22/2024-25 Trust)

Date:- 23.01.2026 Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BLISS HOUSE PRIVATE LIMITED

RELEVANT PARTICULARS

Sr. No.	Name of corporate debtor	BLISS HOUSE PRIVATE LIMITED
1.	Name of corporate debtor	BLISS HOUSE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22 August 2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi incorporated / registered
4.		

